

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 151/TT/2015**

Subject : Truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for asset under transmission system associated with Koteshwar HEP in Northern Region consisting of Asset-I: 50% series compensation at Meerut (Extension) on Tehri Pooling Point (Koteshwar)- Meerut 765 kV 2 \* S/C lines (charged at 400 kV).

Date of Hearing : 27.1.2016

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others

Parties present: Shri S. S. Raju, PGCIL  
Shri Anshul Garg, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri M. M. Mondal, PGCIL  
Shri S. K. Venkatesan, PGCIL  
Ms Treepti Sonkatar, PGCIL  
Shri Rakesh Prasad, PGCIL  
Smt. Sangeeta Edwards, PGCIL  
Shri Subhash C. Taneja, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period of asset under transmission system associated with Koteshwar HEP in Northern Region consisting of Asset-I: 50% series compensation at Meerut (Extension) on Tehri Pooling Point (Koteshwar)- Meerut 765 kV 2 \* S/C lines (charged at 400 kV).
- b) The transmission charges for the asset was approved by the Commission vide order dated 9.1.2015 in Petition No. 80/TT/2012.



- c) The petitioner has claimed total additional capitalization of ₹1509.15 lakh for 2009-14 tariff period. Further, additional capital expenditure of ₹309.72 lakh has been claimed for 2014-19 tariff period.
2. The Commission directed the petitioner to submit the RCE, if any, and the information sought vide letter dated 20.1.2016, on affidavit with a copy to the respondents by 11.2.2016. The Commission observed that the said information should be filed within the specified date, failing which the matter would be decided on the basis of the information already available on record.
3. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-  
V. Sreenivas  
Dy. Chief (Law)

